IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE SEVENTEENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 34226 OF 2025

Between:

Gudala Satish, S/o. Satyanarayana, Aged about 37 Years, Occ: Pvt. Employee, R/o. H.No.16-3-742/B, Revenue Board Colony, Dilsukhnagar, Hyderabad.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Home Department, Secretariat Building, Secretariat, Hyderabad.
2. The Director General of Police, Telangana, Hyderabad.
3. The State of Andhra Pradesh, Rep. by its Principal Secretary, Home Department, Secretariat Building, Secretariat, Amaravathi, Andhra Pradesh.
4. The Director General of Police, Amaravathi, Andhra Pradesh.
5. The Superintendent of Police, Dr, B.R. Ambedkar, Konaseema District, Andhra Pradesh.
6. The Deputy Superintendent of Police, Amalapuram Division, Dr. B.R.Ambedkar Konaseema District, Andhra Pradesh.
7. The Station House Officer, P-Gannavaram Police Station, Dr. B.R.Ambedkar Konaseema District, Andhra Pradesh.
8. The Station House Officer, Malakpet Police Station, Hyderabad Commissionerate, Telangana State.
9. Gudala Laxmi Durga, W/o. Satish, Aged about 33 Years, Occ. Pvt. Employee, R/o. H.No.1-100/2, K-Enugupally Village, P-Gannavaram Mandal, Andhra Pradesh.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the Respondent No.7 in interfering into the peaceful life and liberty of the Petitioner and also interfering into the matrimonial disputes between the Petitioner and Respondent No.9 and calling the Petitioner to the O/o. the Respondent No.7 and detaining and threatening to pay Rs.20.00 Lakhs compensation and settle the dispute with the Respondent

No.9 is illegal, arbitrary, unconstitutional and violation of Articles 14, 15, 21 of Constitution of India and also violation of Principles of Natural justice and consequently direct the Respondent No.7 not to interfere into the peaceful life and liberty and not to interfere into the matrimonial disputes between the Petitioner and Respondent No.9 and not to threaten the Petitioner to give the Divorce to the Respondent No.9 by paying the compensation amount of Rs.20.00 Lakhs.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.7 not to interfere into the peaceful life and liberty and not to interfere into the matrimonial disputes between the Petitioner and Respondent No.9 and not to threaten the Petitioner to give the Divorce to the Respondent No.9 by paying the compensation amount of Rs.20.00 Lakhs pending disposal of the Writ Petition.

Counsel for the Petitioner: SRI D. UDIT NARAYAN
Representing SRI RAPOLU BHASKAR, ADVOCATE

Counsel for the Respondent No. 1, 2 & 8: GP FOR HOME

Counsel for the Respondent No. 3 to 7: SRI A. RAGHURAM
AGP FOR STATE OF A.P

Counsel for the Respondent No. 9: ----

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.34226 of 2025

ORDER:

Learned counsel Sri D.Udit Narayan, representing learned counsel Sri Rapolu Bhaskar, appears for the petitioner.

Sri A.Raghuram, learned Assistant Government Pleader for State of Andhra Pradesh, appears for respondents No.3 to 7.

2. Heard learned counsel for the parties.

3. The petitioner has approached this Court seeking a declaration that respondent No.7 – Station House Officer, P.Gannavaram Police Station, Dr.B.R.Ambedkar Konaseema District, Andhra Pradesh, is interfering in his peaceful life and liberty and also interfering in the matrimonial dispute between him and his wife – respondent No.9.

4. Respondents No.3 to 7 are the authorities of the State of Andhra Pradesh. The writ petition does not enclose any First Information Report or complaint.

5. On being asked, learned Assistant Government Pleader for State of Andhra Pradesh appearing for respondents No.3 to 7 has stated on written instructions that respondent No.9 had lodged a complaint before respondent No.7 on 27.09.2025 alleging harassment, demand of additional dowry and threats from the petitioner disclosing cognizable offence for which a preliminary enquiry was initiated. Despite repeated calls to the petitioner, he did not attend the police station at any point of time. Based on the materials available and nature of allegation, respondent No.7 has registered Crime No.203/2025 under Section 85 read with Section 3(5) of Bharatiya Nyaya Sanhita, 2023, and Sections 3 and 4 of the Dowry Prohibition Act, 1961, on 13.11.2025 against the petitioner and two others. The allegation of the petitioner that respondent No.7 has been interfering in his peaceful life and liberty and matrimonial dispute is false

and denied. No coercive or unlawful acts are committed by respondent No.7. It is submitted that respondent No.7 has acted strictly in accordance with law and procedure after receiving the cognizable complaint from respondent No.9.

6. Upon consideration of the stand of the respondent authorities of the State of Andhra Pradesh, we are of the view that since a criminal case has been instituted by respondent No.9 – wife of the petitioner, in a police station in Andhra Pradesh, the petitioner should invoke the jurisdiction of the concerned Court for any relief.

7. Therefore, the instant writ petition is dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-A. SRINIVASA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI RAPOLU BHASKAR, Advocate [OPUC]
2. Two CCs to GP FOR HOME, High Court for the State of Telangana. [OUT]
3. Two CCs to SRI A. RAGHURAM, AGP FOR HOME, Amaravathi, State of Andhra Pradesh. [OUT]
4. Two CD Copies

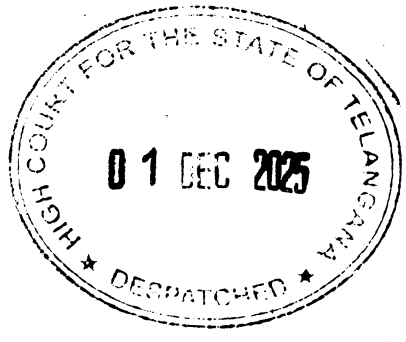
MMT
LS

HIGH COURT

DATED:17/11/2025

ORDER

WP.No.34226 of 2025



DISMISSING THE WRIT PETITION

WITHOUT COSTS

(8)

kps

24/11/25